

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Original Application No. 1449 of 2015
Date of order : 09-02-2018

Between :

B.V.Krishna Reddy S/o late B. Ella Reddy,
Aged about 57 years, working as Asst. Postmaster (Mails),
Head post Office, Proddatur-516 360,
District Kadapa.Applicant

AND

1. The Director General (rep. UOI),
Department of Posts, Dak Bhavan,
New Delhi – 110 001.
2. The Chief Postmaster General,
A.P.Circle, Hyderabad-500 001.
3. The Postmaster General,
Kurnool Region, Kurnool-518 002.
4. The Superintendent of Post Offices,
Proddatur Division, Proddatur-516360.Respondents

Counsel for the Applicant : Mr. P. Venkata Rama Sarma

Counsel for the Respondents : Mr A. Vijaya Bhaskar Babu, Addl.CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MRS. MINNIE MATHEW,ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

Heard Mr.P.Venkata Rama Sarma, learned counsel for the applicant
and Mr.A.Vijaya Bhaskar Babu, learned Standing Counsel for Respondents.

2. Today this case came up 'For Being Mentioned' on the basis of letter
dated 07.02.2018 filed by the learned counsel for the applicant seeking for
correction of certain typographical errors crept in the order passed in the

OA on 11.01.2018. It is submitted by the learned counsel appearing for the applicant that there is no “rejection order passed by the 5th Respondent refusing to grant promotion” as such and by mistake it is mentioned in the 2nd paragraph of the order. Therefore we direct the respondents to substitute the words as “inaction on the part of the Respondents” by deleting the words “rejection order passed by the 5th Respondent refusing to grant promotion”. Therefore it reads that “inaction in not granting promotion to the applicant”. It is also submitted by the learned counsel for the applicant that there is no 5th Respondent in the OA.

3. Letter dated 07.02.2018 ordered accordingly.

(MINNIE MATHEW)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 9th February, 2018.
Dictated in Open Court.

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